

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 246
(IB)-2130(ND)2019

IA/3356/2020, IA/3629/2020, IA/4184/2020, IA/3930/2020,
IA/4059/2020, IA/4230/2020, IA/4190/2020, IA/4202/2020,
IA/3951/2020, IA/5100/2020, IA/4914/2020, IA/4876/2020,
IA/5235/2020 & IA/107/2021

IN THE MATTER OF:

M/s. Dynacon Projects Pvt. Ltd. ... Applicant/Petitioner

Versus

M/s. Today Homes & Infrastructure Pvt. Ltd. ... Respondent

Under Section: 9 of IBC, 2016

Order delivered on 27.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: Mr. Ajay Goyal advocate for Applicants, Mr. Rahul Singh, Advocate, Adv Arun Saxena for Applicants, Mr. Shwetank Singh, Advocate Vaibhav Kush, Mr. P.Nagesh Adv., Mr. Milan Singh Negi, Adv., for Resolution Professional, UN Singh Advocate, Sumesh Dhawan and Vatsala Kak, Advocates for the suspended board of directors

ORDER

Renotify on 02.02.2021.



T.S. Singh
(Court Officer)